

Annexure-III

Name of the corporate debtor: Smart Card IT Solutions Limited

Date of commencement of CIRP: January 20, 2022

List of Creditors as on: 30 July 2022

List of secured financial creditors (other than financial creditors belonging to any class of creditors) (Amount in ₹)														
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	State Bank of India	05-02-2022	44,80,92,378	44,80,67,378	Loan Facilities	44,80,67,378	44,80,67,378	No	79.93	-	-	25,000	-	Note - 1
2	Tata Capital Financial Services Limited	07-02-2022	10,68,79,941	8,49,84,305	Loan Facilities	8,49,84,305	8,49,84,305	No	15.16	-	-	2,18,95,636	-	Notes - 2, 5 & 6
3	The Federal Bank Limited	07-02-2022	2,75,36,856	2,75,36,856	Loan Facilities	2,75,36,856	2,75,36,856	No	4.91	-	-	-	-	Note - 3
4	Yes Bank Limited	07-02-2022	-	-	-	-	-	-	-	-	-	-	-	Note - 4
Total			58,25,09,175	56,05,88,539	-	56,05,88,539	56,05,88,539	-	100.00	-	-	2,19,20,636	-	-

Notes

- 1 Factory land & building situated at Gat 837/2, Sasanwadi, Shirur, Pune and plant & machinery at Gat 837/2, Sasanwadi, Shirur, Pune and Gat 1284, Sasanwadi, Shirur, Pune
- 2 6 Machines (Card Issuance System) purchased from Entrust Data Corporation, USA and 1 machine (Duel Interface Card Line System) purchased from Muhlbaaur GmbH, Germany
- 3 First pari passu chage over fixed asset along with SBI and Yes Bank
- 4 Yes Bank Lintied has been settled by the mortgagor and thus on 02 May 2022 Yes Bank has withdrawan its claim.
- 5 Amount of INR 2 crores is reduced due to repayment by the personal guarantor during CIRP.
- 6 Resolution Professional has filed Interlocutory Application No. 1994/2022 against Tata Captial and erstwhile directors u/s 66 of the Insolvency & Bankruptcy Code, 2016 for fradulent diversion of funds . The funds sanctioned by Tata Capital were payable to Entrust Corproation, USA and one more vendor but most funds sanctioned by Tata Capital were not so paid by the company and therefore Entrust Corproation, USA has also filed its claim as operational creditor.